

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3283 of 2020

1. Suraj Singh @ Madhav
2. Sunny Yadav **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Rohit Agarwal, Advocate
For the State : Mr. Satish Kumar Keshri, A.P.P.

02/26.06.2020 Heard Mr. Rohit Agarwal, learned counsel for the petitioners and Mr. Satish Kumar Keshri, learned A.P.P. for the State.

The petitioners are accused in connection with Mango P.S. Case No. 260/2019 (S.T. Case No. 75/2020).

It has been alleged that there was firing in the window of the informant. The petitioner no. 2 was brandishing revolver and the petitioner no. 1 was also with him. It has further been alleged that the accused persons had also fired at Jeetendra Kumar Thakur @ Vikram Thakur but he had a providential escape.

It appears that no persons had sustained any injury. The petitioners are in custody since 10.10.2019.

Although, learned A.P.P. for the State has stated about the antecedents of the petitioners but considering the fact that similarly situated co-accused Rahul Singh @ Munna @ Rahul Kumar Singh having been granted bail by this Court in B.A. No. 1903 of 2020 and the period of custody undergone by the petitioners, they are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IV, Jamshedpur in connection with Mango P.S. Case No. 260/2019 (S.T. Case No. 75/2020).

(R. Mukhopadhyay, J.)